

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

ORIGINAL APPLICATION NO.060/01552/2018

Chandigarh, this the 24th day of December, 2018

**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)**

1. Nityanand Diwedy, aged about 44 years, son of Satya Dev Station Master, Muktsar.
2. Vikas Kumar, aged about 31 years, son of Biram Singh, Station Master, Muktsar.
3. Jai Kishore Parshad, aged about 40 years, son of Bigan Prasad, Station Master, Lakhewali.
4. Ramesh Kumar, aged about 38 years, son of Sohan Lal, Station Master, Lakhewali.
5. Leela Ram Meena, aged about 35 years, son of Basanti Lal Meena, Station Master, Bariwala.
6. Sandeep Kumar, aged about 56 years, son of Jaswant Rai Gupta, Station Master Muktsar.
All are in Group-C working under the kind control of Divisional Railway Manager, Northern Railway, Ferozepur Division, Ferozepur, Pin code 152004.

....APPLICANTS

(Present: Mr. G.L. Bajaj, Advocate)

VERSUS

1. Union of India through its General Manager, Northern Railway Baroda House, New Delhi, Pin Code-110005.
2. Divisional Railway Manager, Northern Railway, Ferozepur Division, Ferozepur Cantt. Pin Code-152001.
3. Senior Divisional Personnel Officer, Northern Railway, Ferozepur, O/o DRM, Ferozepur Cantt. Pin Code-152001.

....RESPONDENTS

(Present: Mr. Lakhinder Bir Singh, Advocate)

**ORDER (Oral)
SANJEEV KAUSHIK, MEMBER (J)**

MA No. 060/02022/2018

For the reasons stated therein, the MA is allowed and the applicants are allowed to join together to file this single O.A.

O.A.

1. The prayer made by way of the present O.A. is for issuance of a direction to the respondents to convert Essentially Intermittent (E.I.) roster dated 24.07.2017 (Annexure A-1) issued by the Respondent

No. 3, by providing 08 hours rest on closure of every turn of duty under the Hours of Employment and Period of Rest Rules 2005 (Annexure A-2)

2. Learned counsel submitted that before approaching this court, the applicants have made a representation dated 01.08.2017 (Annexure A-3) to the respondents requesting for the grant of benefits, as claimed in this O.A. but the same has not been decided till date. He prayed that the O.A. be disposed of with a direction to the respondents to consider and decide their representation in accordance with law within a reasonable period.

3. Issue notice to the respondents.

4. At this stage, Mr. Lakhinder Bir Singh, Advocate, appears and accepts notice on their behalf. He does not object to the disposal of the O.A., in the above terms.

5. In view of the ad-idem between the learned counsel for the parties, the O.A. is disposed of with a direction to the Competent Authority amongst the respondents to take a call on the indicated representation of the applicants in accordance with law, by passing a reasoned and speaking order, within a period of four weeks from the date of receipt of a certified copy of this order.

6. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merits of the case.

No costs.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 24.12.2018

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